Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No. 41/2009 in O.A. No. 569 /2006

This the 3<sup>rd</sup> day of May, 2010

Hon'ble Mr.Justice Shiv Charan Sharma, Member (J) Hon'ble Dr. A.K.Mishra, Member (A)

1. Mukesh Chandra Srivastava aged about 37 years son of Sri Tara Prasad Srivastava r/o quarter No. L.D. 105-B, RDSO Colony, Manak Nagar, Lucknow,

2. Vima Kumar Gautam aged abut 35 years son of Sri Rajbali Ram, r/o M-3/667, Sector H, LDA Colony, Kanpur Road, Lucknow, U.P.

**Applicants** 

By Advocate: Sri S.P . Singh

## **Versus**

1. Sri K.K. Khurana Chairman, Railway Board, Rail Bhawan, New Delhi.

2. Sri Vivek Sahaya , General Manager Northern Raiway Baroda House, New Delhi.

Respondents

By Advocate: Sri S. Verma

## ORDER (ORAL)

## Hon'ble Mr. Justice Shiv Charan Sharma, Member (J)

Learned counsel for applicant Sri S.P.Singh, Advocate stated that this contempt petition has become in-fructuous as the order of this Tribunal passed in O.A. No. 569/2006 has already been complied with. Sri S. Verma, counsel for respondents has agreed with him. Hence, CCP is dismissed as infructuous.

(Dr. A.K. Mishra)

Member (A)

(Shiv Charan Sharma) Member (J)

HLS/-